(RULE - 4) CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

ORDER SHEET

counsel for the applicant.
Heard Mr. R. Dutta, learn
Order of the Tribunal
(s) Mr. R. DwHa Bik. Rrowner Ry Counsel
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03 mo A 2/2101
Montain terodomy

has been filled day the applicant praying for willful disregard of the Indgement and orden dated 24. 5, 2002 pano day 0.12/2001.

mb 31.3.2003 Issue notice to show cause

as to why the contempt petition shall not be initiated.

List on 31.3.2003 for order.

Mr. S. Sarma, learned counsel stated that he has instructed to appear in this matter on behalf of the respondents. Mr. Sarma, also stated that he is submitting his power shortly. The respondents may file reply, if any, within six weeks from today. List on 15.5.2003 for orders.

Vice-Chairman

Laid before The

Sterible Court for further

order:

Sleps of Markon Notice profund 8 Sent to DIS fore imig the

Sustandent No. 182 by Kegd

No reply hosbern

No. rzepty huro been biled

13.5.03

Morraphy hus been Moiled

Mo reply hus been biled

14.5.2003

On the prayer of Mr. S.Sarma learned counsel for the respondents further three weeks time is allowed to the respondents to file reply. List on 26.6.2003 for

orders.

mb

26.6.2003 No reply so far filed. List 17.7.2003 for orders. again on

17.7.03 present : The Hon'ble Mr D.N.Chowdhury Vice-Chairman.

The Hon'ble Mr N.D.Dayal. Administrative Member.

The respondents are yet to file written statement though time was granted. Three weeks further time is allowed to the respondents to file written statement as a last chance. List on 8.8.03 for order.

8.8.2003

The Respondents 1 & 2 have filed reply. Put up the matter on 4.9.03 for further orders, in presence of Mr.S.Sarma learned counsel for the Respondents.

Vice-Chairman

mb

4.9.03

Written statement has been filed by the Respondents. Put up again on 18.9.03 for orders.

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	Office Note	Date)	Tribunal's Order
		18.9.2003	Present: The Hon'ble Sri K.V. Prahala dan, Member (A).
5/c	ouse neply		List again on 21.10.2003 for orders.
felic	dy su contening	•	
21:10	\$ 3.	mb	Member
		21.10.2003	Heard Mr.R.Dutta, learned counse
			for the applicant. Ms.U.Das, learned
		y X	counsel, appearing on behalf of Mr.S.
		Š	Sarma, learned counsel for the respon-
v ,	***		dents, is allowed severn days time to
			obtain necessary instruction on the mat
) i	ter and to place the order, if any,
	· .	}	passed by the High Court in W.P.(C).NO
01		Ŷ	18321 of 2002. List the case on 30.10.2003.
J NOW	on behalt	, , ,	i i i i i i i i i i i i i i i i i i i
	ntemner No-1		
22,		bb	Vice-Chairman
		1	Tict again on 25 11 2002 for '
	22:103	30.10.2003	List again on 25.11.2003 for
	21		further orders. In the meantime, the
•			Respondents are directed to obtain instruction in the matter.
			THE THE HEADER.
	· ·	5	
		X	
		Ĩ	Vice-Chairman
	· ·	mb	
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		25-11-03	Adjan 16-12-12-09.
<i>t.</i> ,			Adjan 12 -12 -09.
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Member(J)

	C.P.N	0.14/2003 (0.A.No.2/2001)
Office Note	Date	Tribunal's Order
	23.1.2004	Present: Hon'ble Shri Bharat Bhusan, Member (J)
	i i	Hon'ble Shri K.V. Prahladan, Member (A).
	***************************************	Learned counsel for the
		respondents has today filed copy of the order passed by the Hon'ble High Court in Writ Petition (C) No.8322 of
i'lel.		2002, whereby the operation of the Judgment passed by the Tribunal dated 24.5.2002 in O.A.No.2/2001 has been suspended. Two months time for awaiting reply.
24.3.04		awarting repry.
	nkm	Member (A) Member (J)
	25.3.2004	List the case on 30.3.2004 before
		Division Bench.
	bb	Member (A)
	30.3.04	Heard Sri R.Dutta, learned counsel for the petitioner and Miss
		U.Das, learned counsel appearing on behalf of Railway standing counsel. Miss Das prays for some time to get instruction. List before next available
		Division Bench.

pg

6

11.5.2004 present: The Hon'ble Shri Mukesh Kumar Gupta, Member (J).

The Hon ble Shri KavlPrahladan, Member (A).

Heard both sides. Order passed separately.

Member (A)

Member (J)

bb

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19.5.04

order has been, fear to the Diffee.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Contempt Petit on No.14 of 2003 (O.A.2/2001)

Date of Order: This, the 11th Day of May, 2004.

THE HON'BLE SHRI MUKESH KUMAR GUPTA, JUDICIAL MEMBER.

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

Shri Rakesh Chandra Chanda S/o Late R.C.Chanda Resident of Railway Qrs. No.T/30/B Upper Babu Patty, Lumding Dist: Nagaon, Pin-782 447. Petitioner.

By Advocate Mr.R. Dutta.

- Versus -
- Shri A.K.Malhotra
 Divisional Railway Manager
 N.F.Railway, Lumding
 Dist: Nagaon, Assam
 Pin 782 447.
- 2. Shri A.Kispotta
 Senior Divisional Personnel Officer
 (Divisional Railway Manager (P))
 N.F.Railway. Lumding
 Dist: Nagaon, Assam
 Pin 782 447. Opposite parties/Respondents.

By Mr.S.Sarma, Railway Standing Counsel.

ORDER (CRAL)

MUKESH KUMAR GUPTA, MEMBER (J):

We have heard Mr.K.Paul, learned counsel appearing on behalf of Mr.R.Dutta, learned counsel for the petitioner as well as Ms.U.Das, learned counsel appearing on behalf of Mr.S.Sarma, learned Standing counsel for the Railways.

The petitioner alleges breach of directions issued by this Tribunal on 24.5.2002 passed in O.A.2/2001 directing the respondents to make payment of overtime allowance within a specified time. Ms.U.Das, learned counsel appearing on behalf of Mr.S.Sarma, learned Standing Counsel for the Reilways, states that the respondents have preferred a before the Hon'ble Gauhati High Court Writ Petition (Civil) No.8322 of 2002/against the aforesaid order of this Tribunal and vide order dated 23.12.2003 the Hon'ble Gauhati High Court suspended the operation of judgment and order dated 24.5.2002 in the said O.A.



In view of the aforesaid facts that the directions issued by this Tribunal passed in C.A.2/2001 has been suspended by the Hon'ble Gauhati High Court, it cannot be contended that there is wilfull disregard of the order of this Tribunal. Hence the present Contempt Petition is not maintainable and accordingly the same is dismissed. Notices are discharged.

In case, the said W.P.(C). filed by the respondents herein is disposed of in favour of the applicant, he would be at liberty to take appropriate measure fores.

(K.V.PRAHLADAN) ADMINISTRATIVE MEMBER

(MUKESH KUMAR GUPTA) JUDICIAL MEMBER

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केन्द्रीय प्रशासनिक संधिकरण Contral Administrative Tribuadi

24 FEB 2003

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

IN THE MATTER OF :

Contempt Petition No. / of 2003

In Original Application No. 2 of 2001.

Shri R.C.Chanda : Applicant.

Versus

Union of India & Others : Respondents.

- AND -

A petition under Contempt of Court(CAT)
Rules 1992.

- AND -

IN THE MATTEROF:

Shri Rakesh Chandra Chanda, son of late R.C.Chanda, resident of Railway Qrs No. T/30/B Upper Babu Patty, Lumding, Distt., Negaon, Assam. Pin 782447. ... Petitioner.

Vorsus

- 1. Shri A.K.Malhotra, Divisional Railway
 Manager, N.F.Railway, Lumding, Distt.,
 Nogaon, Assam.Pin- 782447.
- 2. Shri A. Kispetta, Senior Divisional
 Personnel Officer (Divisional Railway
 Manager (P)) N.F.Railway, Lumding, Distt.,
 Nogaon, Assam.Pin-782447. Opposite Parties/Respondents.

Rakesh. D. Chanda

Contd ... P/2.

E. Dome. 3.4 moss.

THE PETITIONER MOST RESPECTFULLY SHEWETH:

That, the petitioner is working as Chief Travelling Ticket Inspector-II (in short CTTI II) in Lumding division of the N.F.Railway and is a continous worker and is entitled to overtime allowance whenever he is required to perform beyond statutory duty hours. The petitioner performed extra duty hours beyond statutory duty hours for the period from XX. 11.6.95 to 24.6.95, 13.8.95 to 7.10.95,5.11.95 to 2.12.95,3.12.95 to 30.12.95,31.12.95 to 10.2.96, 7.7.96 to 3.8.96, 4.8.96 to 31.8.96, 8.9.96 to 5.10.96, 6.10.96 to 19.10.96, 3.11.96 to 1.2.97, 2.2.97 to 1.3.97 and prepared the overtime journel and submitted to the office of his immediate superior, The Chief Travelling Ticket Inspector for verification, ARE certification and transmission to Divisional Railway Manager(P)/N.F.Railway for further action. The Chief Travelling Ticket Inspector forwarded these over time journel to the Divisional Railway Manager(P), N.F Railway, Lumding (Opposite Party No.2) but the petitioner was not paid inspite of no of representations by him. Finding no other alternative, the applicant moved this Hon'ble Tribunal for a director on the respondents for payment of his evertime dues by filing OA No. 3 of 2000. By orders dated 4.2.2000 the Hon'ble Tribunal directed the respondents who are opposite Parties in this petition to dispose the representation of the petitioner. On 13, 10, 2000 the Divisional Railway Manager(P), N.F. Railway, Lumding rejected the claim of the petitioner.

Rollesh K. Shanda

Contd...P/3.

As in a earlier application the Hon'ble Tribunal decided that the petitioner is entitled to overtime allowance, the petitioner again moved the Hon'ble Tribunal assailing the order of rejection of his claim for evertime allowance and for a direction of on the respondents for payment of evertime allowance for the period between 1995 to 1997 when he performed extra hours of duty beyond the statutory period by filing OA NO. 2 of 2001. The Hon'ble Tribunal after hearing the parties

"The denial of the over time allowance in the case is therefore not sustainable. The impugned order dated 13.10.2000 is accordingly set aside and the respondents are directed for taking necessesary steps for payment of over time allowance to the applicant for the period from 11.6.95 to 24.6.95, 13.8.95 to 7.10.95, 5.11.95 to 24.6.95, 13.8.95 to 30.12.95, 31.12.95 to 10.2.96, 7.7.96 to 3.8.96, 4.8.96 to 31.8.96, 8.9.96 to 5.10.96, 6.10.96 to 19.10.96, 3.11.96 to 1.2.97 and 2.2.97 to 1.3.97 that are pending before the respondent No.3. The respondents are accordingly directed to make the payment of the said evertime allowance within a period of three months from the receipt of the order and after scrutiny and verification of the claim".

A copy of the order of the Hon'ble Tribunal dated 24.5.2002 is Annexed as Annexure P/1.

That the orders dated 24.5.2002 on OA No. 2 of 2001 of the Hon'ble Tribunal was despatched by the effice of the Hon'ble Tribunal on 30.5.2002 and the petitioner received the same on June 2002. It is expected that the respondents/opposite parties received it on about that time. The Petitioner also submitted a copy of the Hon'ble Tribunal's judgement and orders dated 24.5.2002 in OA No.2 of 2001 to the Contd...P/4.

Ratesh A. Alanda.

Divisional Railway Manager(P), N. F. Railway, Lumding (Opposite Party No. 2) vide his application dated 29.8.2002 which was received on 3.9.2002.

A copy of the Petitioner's letter dated 29.8.2002 is annexed as Annexure P/2.

- That although more than seven months have passed from the date of issue of the order from the office of the Hon'ble Tribunal and more than four months have passed from the date of receipt of the copy of orders of the Tribunal through the petitioner the opposite parties have not paid the overtime allowance to the petitioner.
- 5. That the petitioner is retiring from service after attaining the age of superannuation on 28.2.2003
- That the Opposite Parties/Respondents
 neglected to implement the Hon'ble Tribunal's orders
 that the petitioner's over time allowance is to be
 paid within a period of three months from the date
 of receipt of the order*
- That the petitioner begs to bring the fact of neglect and wilful disregard the orders and direction of the Hon'ble Tribunal by the opposite parties/respondents and further begs to state that the Hon'ble Tribunal may be pleased to invoke its power against such wilful dis-obidence of the Hon'ble Tribunal's orders dated 24.5.2002 by the opposite parties/Respondents and call for the records and to direct the opposite parties/respondents for immediate payment of the over time allowance as directed by the

Hon'ble Tribunal in its judgement and orders dated 24.5.2002 in OA No. 2 of 2001.

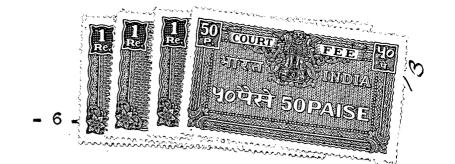
Under the circumstances stated above, the petitioner prays that the Hon'ble Tribunal may be pleased to invoke its power and take appropriate action against the opposite parties/respondents for willful disregard of the judgement and orders dated 24.5.2002 passed by the Hon'ble Tribunal in OA No; 2 of 2001 and the Hon'ble Tribunal may further pleased to call for the records and direct the opposite parties/respondents for immediate implementation of the directions issued by the Hon'ble Tribunal in its judgement and orders dated 24.5.2002 in OA No. 2 of 2001.

And for this act of kindness the petitioner as duty bound shall ever pray.

AFF IDAVIT

Contd...P/6.

Rakesh, A. Chanda-



AFFIDAVIT

I, shri Rakesh Chandra Chanda, son of late R.C.Chanda, aged about 60 years, resident of Qrs No. T/30/B, Upper Babu Patty, Lumding, Distt, Nogaen, Assam, Pin-782447, do hereby solemnly affirm that I am the applicant in OA No. 2 of 2001 and is therefore acquimeted with the facts and circumstances of the case.

That the statements made in paragraphs

1 to 5 of this petition are true to my knowledge
which I believe to be true and the rest are my humble
submission before the Hon'ble Tribunal.

And I sign this affidavit on this the

16th day of Espainy 2003 at Guwahati.

Rakesh D. Clanda

(Rakesh Chandra Chanda) Signature of the deponent.

Identified by

(R. Dutta)/b/2/2003 Advocate. solemnly affirmed and declared before me by the dependent who is identified by shri R. Dutta, Advocate on this 16th day of 16th 2003 at Guwahati.

Krishnendu kaul Advocate

Robert a. Alanda.

Bracome - Pli

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.2 of 2001.

Date of Order: This the 24th Day of May, 2002.

THE HON'BLE MR JUSTICE D. N. CHOWDHURY, VICE CHAIRMAN.

Shri Rakesh Chandra Chanda S/o Late Rajendra Chandra Chanda Resident of Railway Ors. No.T/30/B Upper Babu Patty, Lumding P.O:- Lumding, Dist:-Nagaon Assam, PIN:- 782 447.

. Applicant.

By Advocate Mr.R. Dutta.

- Versus -
- The Union of India
 Represented through the General Manager
 N.F.Railway, Maligaon
 Guwahati 781 011.
- 2. The Divisional Railway Manager N.F.Railway, Lumding P.O:-Lumding, Dist:-Nagaon Assam, Pin:-782 447.
- 3. The Divisional Railway Manager(P)
 N.F.Railway, Lumding, P.O:-Lumding
 Dist:-Nagaon, Assam.
 Pin :- 782 447.
- 4. The Chief Travelling Ticket Inspector N.F.Railway, Lumding, P.O:- Lumding. Dist:-Nagaon, Assam.

Pi**d:**-782 447.

. Respondents.

By Mr.J.L.Sarkar, Rly.Standing Counsel.

ORDÉR

CHOWDHURY J. (V.C.):

The issue relates to granting of Overtime Allowance to Chief Travelling Ticket Inspector - II, a Group - C staff.

1. The applicant, at the relevant time, was working at Lumding as Chief Travelling Ticket

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Inspector-II (CITI-II) under the Chief Travelling Ticket Inspector(CITI), N.F.Railway, Lumding. The applicant pleaded that he was a continunous worker and the roster duty of a continuous worker is 48 hours and the statutory limit to which a continuous worker can be put to work is 54 hours in a week. Whenever la Continuous required to work beyond the roster worker. ' duty hours in a week, he became entitled to get overtime allowance at the rate of one and half time the normal rate for hours for hours exceeding the roster duty hours upto the statutory duty hours. The worker becomes entitled to overtime allowance at double of the normal rate for period of extra duty beyond the statutory duty hours. According to the applicant, he performed extra duty hours for the period from 11.6.95 to 24.6.95, 13.8.95 to 7.10.95, 5.11.95 to 2.12.95, 3.12.95 to 30.12.95, 31.12.95 to 10.2.96, 7.7.96 to 3.8.96, 4.8.96 to 31.8.96, 8.9.96 to 5.10.96, 6.10.96 to 19.10.96,

Sovertime journel and submitted to the Office of the Chief Travelling Ticket Inspector, N.F.Railway, Lumding No.4) / for verification onward (Respondent transmission to the Divisional Railway Manager (P), N.F.Railway, Lumding. After certifying the journels the Chief Travelling Ticket Inspector submitted the same to the office of the Divisional Railway Manager (P) for further action.

11.96 to 1.2.97, 2.2.97 to 1.3.97 and prepared the

Contd./3

: 3 :

number submitted applicant The 2. representations to the respondent Nos. 3 & 4 and after a spate of representations the applicant received a copy of the letter written by the respondent No.3 to the respondent No.4 with a copy to the applicant, under No.EB/177-Compu dated 30.11.99, from which the applicant came to know that the overtime voucher of the applicant and another of his collegue were returned by the respondent No.3 to the respondent No.4 on 7.4.97 and 17.4.97 for some clarification, but the respondent No.4 only returned the overtime vouchers that were returned on 17.4.97 and those returned by respondent No.3 to respondent No.4, and requested to send back these overtime vouchers for making early payment. applicant came to know that all the overtime vouchers of the applicant were resubmitted to the respondent No.3. Finding no other alternative, the applicant finally moved this Tribunal praying for a direction on the pondents for payment of overtime allowance. The said was numbered and registered as O.A.3/2000. By order ated 4.2.2000 the Tribunal directed the authority to dispose the respresentations of the applicant. on long last by the impugned order dated 13.10.2000 respondent No.3 rejected the representations of impugned the text of full applicant. The No.EB/177/Compu dated 13.10.2000 is reproduced below:

Please note that your claim for payment of arrear OTA was examined carefully, but could not be resed for payment dtd.27.7.84 at para of the

4: 710~

Anx-Pli-Conta

said letter, it was stipulated that the question of payment of OTA to TTEs should not arese and if any overtime paid to them should be recovered.

Hence your claim for OTA is not teneable. This letter is in compliance with the Hon'ble CAT/GHY's order under reference."

The aforementioned order is assailed before. Tribunal unlawful, illegal and arbitrary. applicant pleaded that overtime allowance that was claimed by the applicant for the period from 17.2.91 to 3.10.92 was also not paid by the respondents. applicant moved this Tribunal by way of O.A.48/98. The respondents contested the O.A. and submitted its written statement. In the written statement the respondents referred to the note No.AGM/EC/-CON/34 dated 27.7.84 from Additional the General Manager/Maligaon. The said note was referred at para 4.15 of the application which reads as follows:

AIL ON COMPANY OF THE PROPERTY OF THE PROPERTY

That with regard the to statements made in paragraph 4.32 of application, the answering respondents deny the contentions bу the applicant in regard. As per Additional General Manager, Maligaon's No.AGM/EC/EXP-CON/34 dated 27.7.84, the question of payment of OTA to TTEs should not arise. Any overtime paid to TTEs should be recovered. .

The said plea was, however, not accepted by the Tribunal and by judgment and order dated 17.9.97 in O.A.48/96 respondents were directed to allow the claim of overtime allowance to the applicant on scrutiny of factual and arithmatical correctness of the claim.

:5: -11-

Railway authority submitted its written 3. statement and pleaded that the ticket checking staffs are classified as continuous worker, but they are not overtime allowance entitled ADGM/EC/MLG's circular No.AGM/EC/Exp./Con/34 27.7.84. Head TC/TTE in the scale of %.5000-8000/- is treated as supervisor and conductor also carry the same scale. Automatically conductor being the in-charge of ticket checking team of the train is supervisor and he is not entitled to OTA. The applicant previously worked as conductor, now CTTI/II and for both the case he is supervisor and hence is not entitled to OTA. In the written statement the respondents also pleaded that ticket checking staff was required to perform their duty as per Link Diagram prescribed for them. They never performed duty as pur Duty Roster. Link Diagram means as per train and trip basis. The ticket checking staff who remained absent from his Head Quarter in Line for more than 20 days average in a month they are that ded to get Consolidated Travelling Allowance TAF The applicant was paid CTA for working as per Diagram. Hence, question of payment of OTA in addition to CTA already paid as extra remuneration duties in link train does not arise.

for the applicant at length and also learned standing counsel for the N.F.Railway. The limitation of hours is

A ILLA DETONICATION OF THE PARTY SHAPE TO SHAPE THE PARTY SHAPE THE PARTY SHAPE TO SHAPE THE PARTY SHAPE TO SHAPE THE PARTY SHAPE TO SHAPE THE PARTY SHAPE THE PA

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of the Railways Act, 1989. The full text of the provision of Section 132 is reproduced below:

"Limitation of hours of work :

- (1) A railway servant whose employment is essentially intermittent shall not be employed for more than seventy five hours in any week.
- (2) A railway servant whose employment is continuous shall not be employed for more than fifty four hours a week on an average in a two-weekly period of fourteen days.
- (3) A railway servant whose employment is intensive shall not be employed for more than forty-five hours a week on an average in a two-weekly period of fourteen days.
- Subject to such rules as may be prescribed, temporary exemptions railway servants from provisions of sub-section (1) or sub-section (2) or sub-section (3) be made by the prescribed authority if it is of opinion that exemptions "are temporary serious necessary to avoid interference with the ordinary working of the railway or in cases of accident, actual or threatened, or when urgent work is required to done to the railway or rolling stock or in any emergency which could not have been foreseen or prevented, or in other cases of exceptional pressure of work:

Provided that where such exemption results in the increase of hours of employment of a railway servant referred to in any of the sub-sections, he shall be paid overtime at not less than two times his ordinary rate of pay for the excess hours of work."

From the provision of the Statute also it is made



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clear that exemption results in the increase of hours of employment of a railway servant referred to in any of the sub-sections, he should be paid overtime. The standing counsel for the Railway again brought my notice to the Note No.AGM/EC/Exp.Con/34 dated 27.7.84 issued by the Additional General Manager/E.C., Maligaon on the subject Incidence of Over Time. According to the learned Standing Counsel for Railway, the TTEs are not entitled to Over Time allowance and for that purpose instructions issued vide ACPO's D.O.No.E/123/22(ADJ)/MISC dt.14.2.84. By the said communication it was ordered for recovery of the over time made, if any and on the otherhand it prescribed for providing suitable rest rooms at originating stations for TTEs, to cope with late running of trains. The said circular was also referred and relied by the Railway authority in O.A.48 of 96. The Tribunal acting on the certificate issued by the Station Superintendent,

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N.T. Railway, Lumding submitted by the applicant enclosing with rejoinder on 12.3.97 referred to the same wherein was certified that due to shortage of caretaker, lilen & utensils no rest room was provided the TTE's since 1990. The Tribunal aforementioned O.A. did not accept the said plea of the respondents denying its liability. The respondents referred and pleaded to the circular dated 27.7.84 issued by the Additional General Manager/EC.

Anx-Pliants

applicant rejecting the plea of the respondents. A plea which was turned down by the Tribunal in a case between the same parties and conclusively deciding the issue cannot now be re-opened by the respondents, more so, in view of the Statutory provisions. The denial of the over time allowance in the case is therefore not sustainable. The impugned order dated 13.10.2000 is accordingly set aside and the respondents are directed for taking necessary step for payment of over time allowance to the applicant for the period from 11.6.95 to 24.6.95, 13.8.95 to 7.10.95, 5.11.95 to

7.7.96 to 3.8.96 to 4.8.96 to 31.8.96, 8.9.96 to 5.10.96, 6.10.96 to 19.10.96, 3.11.96 to 1.2.97 and 2.2497 to 1.3.97 that are pending before the respondent No.3. The respondents are accordingly directed to make the payment of the said over time

2.12.95, 3.12.95 to 30.12.95, 31.12.95 to 10.2.96,

allowance within a period of three months from the receipt of the order and after scrutiny and

verification of the claim.

The application is allowed to the extent indicated above.

There shall, however, be no order as to

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Sd/VICE CHAIRMAN

again affect (aller and administrative Tillers and administrative affects affects affects and administrative administrative and administrative administrati

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TO The DRM (P) Lmg.

Sub: Judgment Dr. 24.05,02, on way NO.2 of 2001 before CAT/5 Hy.

Stated above.

Please do needful at The earliest.

Dated, ing premaind sir,

The 29.08.02. Ralas

DAFAs above in (9)
Nine sheets.

CTT/11/LMS

DE WEEK SEESEN THURSDELLEN

AMAZIL

DRAFT CHARGE

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI.

C.P No. of 2003.

Shri R.C.Chanda : Petitioner

_ Vs -

Shri A.K.Malhotra and Others: Opposite Parties / Respondents.

The Central Administrative Tribunal Guwahati Bench, Guwahati hereby charges you as under:-

That, during June 2002 to 20th January 2003 you have violated and disregarded the direction of the Hon'ble Central Administrative Tribunal, Guwahati bench, Guwahati's passed in orders dated 24.5.2002 in 0.4 No. 2 of 2001 in which were directed to take necessesary steps for payment of overtime allewance to shri R.C.Chanda, CTTI/II N.F.Railway, Lumding for the period between June 95 to 1.3.97, that are pending before the Divisional Railway Manager(P), N. F. Railway, Lumding, within a period of 3 months from the date of receipt of the order, But you have neglected to implement the order during the period of 3 months or even thereafter. By this act of willful disregard of the Hon'ble Tribunal's orders you have committed contempt of the Hon'ble Tribunal punishable under section 12 of the Contempt of Courts Act 1971 within our congnisance,

You are hereby directed to be tried by this Tribunal for the aforesaid charge.

IN THE CENTRAL ADMISTRATIVE TRIBUNAL :: GUWAHATI BENCH GUWAHATI.

C.P.No. 14/03 In OA No.2/2001

R.C.Chanda - - - - - - Petitioner.

- VS -

Union of Idia & others. - - - - Respondents.

In the matter of

Show Cause reply filed by Contemner No.1 in the above noted Contempt petition.

- 1. That the Contemner No.1 has received the copy of the Contempt Petition filed by the petitioner and has gone through the same. Save and except the statement, which are not admitted herein below, rests may be treated as total denial. The statements, which are not borne out at records, are also denied and the Petitioner is put to the strictest proof thereof.
- 2. That with regard to the statement made in Para 1, 2 & 3 of the Contempt Petition, the Contemper No.1 begs to state that the OA No.2/01 preferred by the Petitioner was allowed by the Hon'ble Tribunal vide judgment and order dt.24-05-2002. The concerned authority on receipt of the copy of the judgment and after taking the legal opinion in the matter preferred Writ petition bearing No.W.P.(C) 8321/02 before the Hon'ble High Court. The aforesaid Writ Petition was filed on 17-12-2002 and the matter is now fixed for final disposal in the month of August, 2003.
- 3. That with regard to the statement made in Para 4 & 5 of the Contempt Petition the contemner No.1 begs to state that he has got the highest regard to the judgment passed by the Hon'ble Tribunal but since the matter is pending final disposal before the Hon'ble High Court there has been little delay in settling the matter. It is stated that in the event the petitioner is entitled for such allowance it would be settled with him even after his retirement.

Contd. to P/No.2

भू भंडल रल प्रबन्धिय बस्तीर पूर्व क्षीमान्त रे आमहिंग DIV. PER MANNIGE

(Page No.2)

That with regard to the statement made in Para 6 & 7 of the Contempt Petition the Contempt No.1, while reiterating and reaffirming the statement made above begs to state that he has got the highest regard to the directions passed by the Hon'ble Tribunal and he never attempted nor he showed negligence, disobedience etc. to the said directions.

Contd. to P/No.3

AFFIDAVIT.

:	I, Shri A.K.M	falhotra, son of <u>Loc</u>	te Sh P.C. Ma	Lhotra
		2 years ailway, Lumding do h		rking as Divisional affirm that:
1. is therefor		ntemner No.1 in the with the facts and cir		ion No.14/2003 and he case.
records w	n paragraphs e and those ma rhich I believe		• rests are my	are true to my are matter humble submission material facts of the
	mt 2003	nis affidavit on this th	ne <u>5</u> (计	day
9detifi Am	ed by seate	AANAGE!	by Siddho	nent. firmed and declared nt, who is identified with Serma his the 5th + 2003
			Slo	ha Das. Advocate 5/8/03

IN THE CENTRAL ADMISTRATIVE TRIBUNAL :: GUWAHATI BENCI

GUWAHATI.

C.P.No. 14/03 In

OA No.2/2001

R.C.Chanda - - - - - Petitioner.

- VS -

Union of Idia & others. - - - - Respondents.

In the matter of

Show Cause reply filed by Contemner No.2 in the above noted Contempt petition.

- 1. That the Contemner No.2 has received the copy of the Contempt Petition filed by the petitioner and has gone through the same. Save and except the statement, which are not admitted herein below, rests may be treated as total denial. The statements, which are not borne out at records, are also denied and the Petitioner is put to the strictest proof thereof.
- 2. That with regard to the statement made in Para 1, 2 & 3 of the Contempt Petition, the Contemper No.2 begs to state that the OA No.2/01 preferred by the Petitioner was allowed by the Hon'ble Tribunal vide judgment and order dt.24-05-2002. The concerned authority on receipt of the copy of the judgment and after taking the legal opinion in the matter preferred Writ petition bearing No.W.P.(C) 8321/02 before the Hon'ble High Court. The aforesaid Writ Petition was filed on 17-12-2002 and the matter is now fixed for final disposal in the month of August, 2003.
- 3. That with regard to the statement made in Para 4 & 5 of the Contempt Petition the contemper No.2 begs to state that he has got the highest regard to the judgment passed by the Hon'ble Tribunal but since the matter is pending final disposal before the Hon'ble High Court there has been little delay in settling the matter. It is stated that in the event the petitioner is entitled for such allowance it would be settled with him even after his retirement.

Contd. to P/No.2

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Divl. Pouson 10ff.

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(Page No.2)

4. That with regard to the statement made in Para 6 & 7 of the Contempt Petition the Contemper No.2, while reiterating and reaffirming the statement made above begs to state that he has got the highest regard to the directions passed by the Hon'ble Tribunal and he never attempted nor he showed negligence, disobedience etc. to the said directions.

Contd. to P/No.3

The state of the s

A.Kispolla

AFFIDAVIT.

	I, Shri A. Kispotta, son of Late Andreas Kispotta aged about 54
rea	rs, at present working as Senior Divisional Personnel Officer, N.F.Railway,
	inding do hereby solemnly affirm that:
J CII	nding do nereby Soleminy amin'n diat.
- :	
	I am the Contemner No.2 in the Contempt Petition No.14/2003 and
he	refore acquainted with the facts and circumstances of the case.
	That the statements made in this affidavit and in the accompanying
	ition in paragraphs 1,3,24 are true to my
	wledge and those made in paragraphs are matter
	ne on records which I believe to be true and the rests are my humble
uĽ	mission before the Hon'ble Tribunal and I have not suppressed any material
ac'	ts of the case.
	1 1)
	And I sign this affidavit on this the 5 th day
f	
f_	
f_	
f_	
f	August 2003
f	August 2003
	August 2003 alteritar albant A. Kiepotta S. Divl. Personnel Officer
	August 2003 alteritar albant A. Kiepotta S. Divl. Personnel Officer
	August 2003 alteritar albant A. Kiepotta S. Divl. Personnel Officer
	August 2003 alteritar albant A. Kiepotta S. Divl. Personnel Officer
	August 2003 alteritar albant A. Kiepotta S. Divl. Personnel Officer
	August 2003 alteritar albant A. Kiepotta S. Divl. Personnal Officers
	August 2003 alteritar albant A. Kiepotta S. Divl. Personnel Officer
	August 2003 after the albert A. Kiepotta S. Divl. Personal Officer Deponent. Jentified by: N. B. Rly, La Solemnly affirmed and declared by the deponent, who is identified

Advocate 5/8/03